

indigenously manufactured in India, bears in proportion to the total value of the whole foreign manufactured pack at the factory site of the foreign collaborator. On the above basis, the position of indigenous content based on c.k.d. value of packs for the half yearly licensing period, October 1958 to March, 1959, are given below for the main models:

Dodge (Medium Diesel)	52%
Tata-Mercedes-Benz	57%
Leyland 'Comet'	45%
Willy's Jeeps	62%
Bedford (Diesel)	37.7%

(recently started)

(c) The number of sets of components of different vehicles for which import licences were issued during the licensing periods October, 1957 to March, 1958 and April-September, 1958 is given below:—

	Licensing Periods	
	Oct. '57-March '58 April-Sept. '58	
	Nos.	Nos.
Dodge (Medium Diesel)	2599	1987
Dodge (Power Wagon & Short wheel base)	317	300
Tata-Mercedes-Benz	2458	3459
Leyland 'Comet'	480	500
Leyland Royal "Tiger, Titan"	100	60
Bedford/Chevrolet	1008	1512

(d) No such targets have been fixed but the production depends upon the import licences for the components permitted to each manufacturer

#### Export of Tapioca Products

22. Shri E. V. K. Sampath: Will the Minister of Commerce and Industry be pleased to state:

(a) the countries to which tapioca products are exported; and

(b) the quantity and value of such exports country-wise during 1958?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) Ceylon, West Germany, Netherlands, Belgium and Nyasaland

(b) A Statement is laid on the Table of the Sabha. [See Appendix I, annexure No. 11].

#### Auction of Evacuee Buildings in Delhi

23. Shri Daljit Singh: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of evacuee buildings auctioned in Delhi in the last three years;

(b) the number of such buildings auctioned the possession of which has been given to the purchasers;

(c) the number of such auctioned buildings the possession of which has not been given so far; and

(d) the reasons therefor?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) 2453.

(b) 1462.

(c) 991

(d) Final possession of auctioned properties is given only when the auction price has been realised in full, either in cash or by adjustment against compensation due to the auction purchasers and/or their associates. Most of the auction purchasers are claimants and they generally associate other claimants regarding payment of the auction price. Very often it is found that either the auction purchasers or the associates have filed their compensation applications in regions other than Delhi. It, therefore, takes time to finalise the compensation applications of all concerned. There are also cases in which auction purchasers have not been able to make up the price either in cash or by adjustment against claims.

#### Industries in Jammu and Kashmir

24. Shri A. M. Tariq: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No 492 on the 25th November, 1958 and state:

(a) whether information regarding the Industries which have been set up in Jammu and Kashmir State under the Second Five Year Plan has since been collected; and